CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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	Versus			
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CERTIFICATE

Certified that no further action is required totalen and that the case is lit for consignment to the recoord room (decided)

Check as Dated 14:12-11

Counter Signed......

Section Officer/In charge

Signature of the Depling Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW .

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Registrician Bu. 270 of 1989().

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RESPONDENT(S) Sushi Kumar.
RESPONDENT(S) UN'M OF India Longos.

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Has the index of documents been filed and pageing done properly?	7 29
Have the chronological details of representation made and the out come of such representation pean indicated in the application?	Учэ
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opy/spero copies signed ?.

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 - a) Identical with the Original ?
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- rave the file size envelopes 13, bearing full addresses of the respondent's been filed ?
- Are the given address the 14, registered address ?
- Do the names of the parties stated in the copies tally with there indicated in the appliпасцоп ў

Are the translations certified re be ture or supported by an Affidavit affirming that they are truo ?

- Are the facts of the case mentioned is item no. 6 of the application ?
 - a) Concise ?
 - -b). Under distinct heads ?
 - o) Numbered consectively A
 - d) Typed in doubte space on one side of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons ?
- Whether all the remedies have Thoma avhausted.

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Endorsement as to result of examination

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Brief Order, Mentioning Reference number with and date of compliance Hon, Justice Mr. L. Nahr- V.C. 2/4/90 Hon Mr. K. J. Raman A.M. On the regions of both the partes case is adjourned li 2-7 90. LON. A-11. " (G) 7/2180 No Gillings adjoinen de loile 90 No setting Aces to 7, 11. cro Hon Mr M & Bridken Am NO CA FIL Hons Mr DK Agrawal JM. S For col On the replies of Both the Partiel Care is Adjocury to 1-1 91 les MI (a) a No setting and to 11.91 19.3.91 (9) Dineshy 19:391 119, 2 5104 ibe gutte on



CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

LUCKNOW CIRCUIT BENCH

REGISTRATION D.A. NO. 270/89

Sushil Kumar

... Applicant

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C. Hon'ble Mr. A. B. Gorthi, Member(A)

(By Han'ble Mr.JusticeU.C.S., V.C.)

The applicant qualified for the post of Apprentice Mechanic after appearing in the oral and written examination which took place in pursuance of an advertisement. Thereafter the applicant received a registered letter dt. 16.12.1974 intimating him that the Commission has recommended his name for appointment and he would get appointment in due course. But no letter was received by the delinquent employee Meanwhile the applicant learnt that candidates selected alongwith him were receiving training. But the efforts of the applicant did not succeed. The applicant met the S.P.O. (Recruitment) on7.3.1976 who directed the applicant to see his sub-ordinate. It was then known that the letter of appointment, in fact, was sent to him but by mistake it was sent on in-correct address. The applicant was assured that the mistake would be corrected and he will get his appointment very soon. On the contrary the applicant was informed videletter dated 18.3.1976 from S.P.O. (Recruitment) New Delhi that he will not be appointed to the above post as the panel of the same had lapsed. Thereafter the applicant

represented again to the S.P.O. (Recruitment) and under advice of the counsel issued a registered notice Under Section 80 C.P.C. to the General Manager, Northern Railway, Baroda House, New Delhi dt. 24.1.77 narrating all the facts and challenging the orders of the S.P.D. (Recruitment) dt. 18.3.1976 being illegal and arbitrary. Thereafter vide letter dt. 19.5.77 he was sent for training after he was declared that he passed the medical examination. The mistake was thus rectified, it appears, that as it was the fault of the Railway Administration. The respondents have not filed any counter affidavit despite service. On earlier date (Mr. Siddiqui, Advocate appearing for Mr. K.C. Johri Railway Counsel prayed for some time to file the reply. In view of the facts stated above the applicant should not be subjected to suffer for the mistake of the Govt. or its efficer. Consequently the applicant cannot be made to suffer for the mistake or errors committed by the Railway Administration itself. Accordingly the prayer of the applicant appears to be justified. The application is accordingly allowed and the respondents are directed to fix the seniority of the applicant by placing his name over and above the others and placing him, may it be at bottom, of his batch when the appointment letters of his batch were issued. The applicant will get seniority but no back wages for the period will be given to him for the said period. The seniority shall be rectified and corrected within a period of three months from the date

MEMBER(A)

of the communication of this order.

VICE CHAIRMAN

No order as to costs.

DATED: 20 May, 1991

(LUCKNOW)

Shri Sushil Kumar

Deputy Registrar(J)

... Applicant

Versus

Union of India and another

... Respondents

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C. A. Bassi ANV.

Ly Margaret

(C. A. Basir)

Counsel for Applicant

In the Hon'ble Xxx Central Administrative Tribunal, Allahabad, Circuit Bench,

C.A.T.Case No. 270 of 1989.(2)

Lucknow.

Shri Sushil Kumar s/o Shri Ram Gonal, aged about 40 years, Resident of Rakabganj, Lucknow at present working as Chargeman'A', C & W Workshop, Northern Railway, Alambagh, Tucknow. Applicant.

Versus

Union of India through -

1. General Manager (Personnel), Northern Railway, Baroda House, New Delhi. 2. Deputy Chief Mechanical Engineer (W), C & W Shops, Alambagh, Lucknow.

....Respondents.

1. Particulars of the orders against which this application is made.

This application is being filed against the order dated 4-4-89/6-4-89 No.PC/S.Kumar/Chargeman 'A' of Deputy Chief Mechanical Engineer (W), C & W Shops, Alambagh, Lucknow disposing of applicant's representations pertaining to resotration of his

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seniority along with other batch-mates vide Selection of applicant by Railway Service Commission, Allahabad No. RSC/NR-40 dated 16-12-74 rejecting the representation for reasons set forth in the order vide Annexure A1 Page 19

- 2. The applicant declares that . the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.
 - 3. The applicant further declares that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case.

- That the Railway Service Commission, Allahabad advertised for selection for the post of Apprentice Mechanics vide Employment Notice No. 3/73-74 in news papers dated 15-10-73.
- b) That the applicant also applied for these posts and he was called for written test at Allahabad on 18-8-74.
- That after success in written examination, the applicant was

Address orners

called for the interview by Railway Service

Commission which was held on 8-10-74 at **

Allahabad.

received a registered letter No.RSC A-40 dated 16-12-74 from the Railway Service Commission, Allahabad, intimating to the applicant that the commission had recommended the applicant's name for appointment to the General Manager, Northern Railway and he would get his appointment letter in due course from the Northern Railway G.M.'s Office (Annexure A 2). Page 20

waited for sufficiently long time for the appointment letter from GM's office and so in October 1975, the applicant personally met the SPO/Recruitment, Northern Railway,

New Delhi and was assured that the applicant would be receiving intimation regarding his training shortly.

f) That having no reply from the GM, Northern Railway, the applicant reminded the GM, Northern Railway for the appointment Letter (Annexure A 3) Pags 21-22

g) That meanwhile, the applicant learnt that candidates selected

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along with the applicant were receiving training in Systems Training School, Lucknow since April 1975 but even call letter was not issued to the applicant to join training. Therefore, the applicant again sought personal interview with the SPO (Recruitment), Northern Railway and apprised him about the full situation. A letter was also delievered to him requesting him to issue the appointment letter for the applicant. The applicant was assured by the SFO that the intimation for the appointment and training would be sent to him soon but nothing was heard in the matter. (Annexure A 4) Page 23

h) That not having heard anything from the SPO (Recruitment), the applicant again visited Delhi on 7-3-76 and met SPO (Recruitment) who directed the applicant to see his subordinates. It was then known that the letter of appointment was sent by Northern Railway authorities on a wrong address by the mistake of the office and the applicant was assured that the mistake would be corrected and the applicant would get his appointment letter within a week. The fact of dispatch of the appointment letter of the applicant to a wrong address by Northern Railway office was told to the

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applicant by the SPO (Recruitment) on 8-3-76 vide Annexure A 5. 10g- 24

That contrary to the i) assurance given to the applicant by the SPO (Recruitment), Northern Railway, New Delhi the applicant got a letter No. 220/E/260 XIV (Recruitment) dated 18-3-76 from SPO (Recruitment) New Delhi that the applicant's request for the appointment to the above post cannot be considered as the life of the panel recommended had lapsed vide Annexure A 6. Page 25

j) That on receipt of this letter, applicant again represented to the SPO (Recruitment) and copy to the GM, and Railway Service Commission about this matter and under advise from the Counsel issued a Registered Notice under Section 80 CPC to the General Manager, Northern Railway, Baroda House, New Delhi dated 24-1-77 narrating all the facts and challenging the orders of SPO (Recruitment) dated 18-3-76 being illegal and arbitrary, as the applicant having been selected by the Railway Service Commission and the entire panel having been approved by the General Manager, and the letters of appointment having been issued to all except the applicant who was not

Mr. and

given a chance to report for duty, was descriminatory, illegal, arbitrary and unjust and that the applicant cannot be denied appointment due to delay on account of lapses of the Railway administration. The Applicant also claimed immediate appointment and also for compensation at the rate of Rs.600/- per month from the date the applicant's batch-mates were sent for training. (Annexures A 7 and A 8) Page 26-28, 79-19

That thereafter. vide letter dated 14-2-77, No. 220/E/262 -XIV/Recruitment, the applicant was informed about the decision of the administration that the applicant would be sent for training for the post of Apprentice whater Chargeman as and when course starts and the applicant was called for training on 19-5-77, which he joined after the medical examination (Annexure A 9) Page 25

k)

1975 to 1977, two subsequent panels which were operated after the applicant's selection became senior to the applicant due to administrative error in not, sending the applicant for training with his batch mates who were selected with the applicant, as the address to which the letter was dispatched

1)

That in between

was wrong and it was a deliberate ommission on the part of some official of the administration to redirect timely the letter to the applicant at his correct address. These actions display the malafides of the opposite parties and the applicant cannot be made to suffer for the same.

m) That the applicant repeatedly represented after his posting on 16-6-77 for restoration of his seniority according to panel against employment notice No.3/73-74 it being manifestly clear that the applicant was denied his rightful place of seniority due to administrative error((Annexure: A 10). Page 36-37

The applicant submitted many representations as under the last being dated 15-2-88 for restoration of seniority according to panel of employment notice No.3/73-74 dated 16-12-74 (Annexure A 11), it being manifestly clear that the applicant is being denied his rightful place in seniority list due to Administrative error. lag. 33

o) That due to this wrong action of the Administration, the applicant has suffered a loss of R.600/per month with effect from March 1976 when

more

the applicant's batch mates were sent for training. Many of the the applicant's batch-mates have since then been promoted as Deputy Shop Superintendent. Thus, the applicant suffered loss of seniority, loss of grade and loss of promotion.

That having received p) no reply from the Railway administration regarding restoration of the applicant's seniority, the Uttar Railway Karamchari Union sought the intervention of the Labour Commssioner, Government of India, Lucknow on 23-11-85 by giving a strike notice and raising industrial dispute about this matter but the dispute ended in failure on 16-1-87, vide orders dated 16-1-87 of Assistant Labour Commissioner, Lucknow observing --" Since there is no possibility of any settlement dispite of sincere efforts, the dispute ended in a failure. The Union is Willing for arbitration whereas the MAXX management views could not be ascertained in their abscence."

q) That the opposite party No.2 has communicated his decision on the applicant's representation vide

Annexure A 1 without application of mind

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which is manifestly clear from the fact that while the applicant had raised strongly the issue of dispatch of appointment letter at wrong address by the Railway Administration and the administration's failure to verify timely the correct address when the letter was returned undelievered by rechecking the records and the Administration failed to send the letter at the correct address. Thus, the applicant cannot loose his seniority due to administrative lapses and errors, and therefore, the seniority position of the applicant has to be considered along with the applicant's batch-mates, as prepared by the Railway Service Commission vide RSC letter No.RSCA - 40 dated 16-12-74.

and 317 of the Indian Railway Katabasi
Establishment Manual being statutory rules
and the Railway administration ebing bound
by these rules and the rules providing that
' candidates selected for appointment at an
earlier selection shall be senior to those
selected later irrespective of the date of
posting ' and rules 314 and 317 strengther
this contention that the person selected
earlier will remain senior. Therefore, the

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applicant fully deserved seniority along with his batch-mates of 1974 selection.

5. Grounds of relief with legal provisions.

a) Because the panel of candidates selected by the Railway

Service Commission against the employment notice No.3/73-74 dated 16-12-74 of Chargeman on Northern Railway containing the name of the applicant as advised by the Chairman Railway Service Commission to the applicant having being approved by the GM, Northern Railway and the same having been operated, The applicant acquired a vested right for appointment and for training like other candidates of the panel.

b) Because the dispatch of the appointment letter under Registered cover to the wrong address by the Northern Railway administration and the return of registered letter at their office and then non disptach of the same for more than 2 years at the correct address to the applicant dispite pepresentations and personal interviews was an administrative error resulting in depriving of the opportunity of joining training to the applicant as

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given to other candidates selected with the applicant. This action of the opposite parties was arbitrary and discriminatory.

parties by their malafide action as mentioned in preceding paras the applicant was deprived of getting training and the appointment along with his batch-mates of 1973-74 selection which is manifest from the fact that dispite personal interviews and representations, the administration kept mum, and took action only after receipt of 80 CPC notice.

d) Because opposite parties delayed the dispatch of the appointment letter/training for sufficiently long time even after the receipt of 80 CPC notice when 2 batches junior to the applicant had been sent for training and the applicant was sent for training in June 1977, vide Annexure A 9. During the period from August 1975 to June 1977, many candidates were selected by the Railway Service Commission in 1975,76 and 77 and they were all sent for training and had also joined working posts and thus they were made senior to the applicants which was arbitrary, discriminatory, illegal and

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unjust.

e) Because the

as it is manifestly clear from the fact that the panel prepared by the Railway Service Commission was operated in toto after it's approval by General Manager when due to administrative error, the applicant whose name was also approved, was ignored from being sent for training for 3 years thus in terms of rules 306,314 and 317 of the Indian Railway Establishment Manual, the applicant's seniority has to go with his batch mates of 1973-74 panel.

seniority list has been prepared in contravention of rules 306,314 and 317 of the Indian Railway Establishment Manual and the rules being statutory rules, they have to be followed.

g) Because it is

settled law as per judgements of the

Hon'ble High Courts that " if there is delay
in rectifying an error on account of

administrative error/lapses, the right of

Government servant cannot be affected by

such administrative lapse vis a vis the

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seniority and the consequential benefits for delays on the government account."

h) Because provisions of rules 306,314 and 317 of the Indian Railway Establishment Manual being statutory and mandatory, no authority has the power to change the principles of seniority which is contrary to the provisions of the said rules. The persons selected cannot be denied their statutory rights and therefore, their seniority has to be fixed along with their batchmates and they should be treated senior to the persons not selected i.e. those coming in later selection batches.

i) Because the Hon'ble
Central Administrative Tribunal having held
in many cases that " the promotion of
juniors ignoring seniors for no fault of the
seniors makes seniors entitled to claim
for promotion from the date the junior
was promoted with consequential benefits."

j) Because the
Hon'ble High Court has also held that " if
a person is eligible for appointment and
he is not considered for appointment, then
Article 16 will be violated because the

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My district

powers of the state to make appointments
is subject to Constitutional limitations
and it has not got the same right or power
of a citizen."

Because it has also k) been held by the Hon'ble High Court that " the candidates selected by the Public Service Commission for certain posts and in matters of appointment particularly denial of appointment to one of the selected candidates without reason, while all other selected candidates were appointed, was held illegal entitling the aggreived candidate to relief under Article 226 of the Consittution of India with effect from the date of Government orderappointing all other candidates and the petitioner was also entitled to all the benefits from the said date."--1986 IIC 1661.

6. <u>Details of the remedies</u> exhausted.

The applicant declares that he has availed of all the remedies available under the relevant service rules.

Representations dated 19-1-76,31-1-76,8-3-76,17-7-76,24-1-77, 3-4-85,13-3-88 may kindly be perused.

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filed or pending with any other court.

This matter was taken up also by Uttar Railway Karamchari Union with the Assistant Labour Commissioner which ended in failure on 16-1-87.

Mow the matter is not pending with any other court or authority

No writ petition or suit was filed before any court regarding the matter in respect of which this applications is being made.

Reliefs sought.

The applicant prays to the Hon'ble Court that it may be pleased to issue:

a) Orders or directions to the opposite parties to restore the seniority of the applicant with his batchmates with effect from the date of Government order appointing the applicant's batchmates with consequential and all the benefits, with effect from the said date.

9. <u>Interim order, if any, prayed for.</u>

Mon

No.

filed through the applicant's counsel,

Shri C. A. Basir, Advocate, 152, Ghasyari Mandi,

Lucknow-226001.

Bank draft No. 2880068
dated 8-9-89 for & 50/- in favour of the
Registrar, Central Administrative Tribunal,
Allahabad, of Bank of India, Lucknow payable to Bank of India, Allahabad.

- 12.

List of enclosures

The annexures being filed are true copies and have been compared by

Annexure A 1:

the applicant. They are as under:

Impugned order dated

6-4-89

Annexure A 2:

Intimation from the

Railway Service Commission about the applicant's selection dated 16-12-74.

Annexure A 3:

Representation the the

General Manager, regarding delay in the appointment, dated 19-1-76.

Annexure A 4:

Delay in appointment

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against category No.31, Employment Ktw Notice No.3/73-74 dated 31-1-76.

Annexure A 5:

Representation regarding delay in appointment to Senior Personnel Officer, New Delhi dated 8-3-76.

Annexure A 6:

Reply of the Senior

Personnel Officer (Recruitment) dated 18-3-76

Annexure A 7:

Representation in reply to Senior Personnel Officer's (Recruitment) letter dated 17-7-76.

Annexure A 8:

Notice under Section

') 80 CPC to General Manager, Northern Railway, New Delhi dated 24-1-77.

Annexure A 9:

Appointment letter from Senior Personnel Officer (Recruitment), New Delhi dated 14-2-77.

Annexure A 10:

Representation dated

3-4-85 to General Manager(P), Northern Railway, Delhi.

Annexure A 11:

Representation to

General Manager (P), New Delhi dated 15-3-88.

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13.

Power.

Applicant.

YERIFICATION

I, Sushil Kumar, s/o

Shri Ram Gopal, working in the office of Carriage and Wagons Workshop, Northern Railway, Alambagh, Lucknow as Chargeman 'A' resident of Rakabganj, Lucknow, do hereby certify that the contents of paras it4, 6 to /2 are true to my personal certify; had paras 5 to are believed to be true to legal advise, and that I have not suppressed any material.

Signature of applicant.

ear

NORTHERN RAILWAY

Office of the Dy.CME 'W' CEW Shops Alambagh, Lucknow.

No.PC/S.Kumar Ch/Man'A'

Dated:6.4.1989

Sushil Kumar Ch/Man'A', c/o Shop Supdt.Machine Shop, N.Rly.Alambagh.

Sub: Restoration of seniority alongwith my other batchmates selected vide Rly. service commission Allahabad letter No. RSC/NR-40 dt.16-12-84.

Ref: Your application dt. 15-3-1988

With reference to-above, it is stated that the merit position of the candidates in apprentice categories is decided on the basis of the marks obtained in the final examination of completion of prescribed training.

It is therefore informed you that there is no mistake on the part of administration to assign you lower merit position.

Sd/-

for Dy.CME 'W' CAN Shops, Alambagh, Lucknow

Merman

Can)

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[वादी] अपीलान्ट
प्रतिवादी [रॅग्पावेन्व]

हिकट
प्रतिवादी (रंग्पावेन्व)

हिकट
प्रतिवादी (रंग्पावेन्व)

काम प्रतिवादी (रेग्पावेन्व)

नाम अदाक्षत मुकदमा न० - - - - नाम फरोकेन - - नाम को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस भुकहमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपक्षा वसूल करें या गुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकहमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—वक्षील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह मी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता रहूंगा अगर मुकहमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

(गवाह)	
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In the Hon'ble Central Administrative Tribunal, Allahabad, Circuit Bench, Lucknow.

CAT Case No. of 1989.

Shri Sushil Kumar

... Applicant

Versus

Union of India and another

...Respondents

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Lucknow: Dated

1989.

(C. A. Basir) Counsel for Applicant.

Gruman

Regd.

RAILWAY SERVICE COMMISSION,

19, SARDAR PATEL MARG,

ALLAHABAD S

RSEA/NR - 40

Dated: 16.XII, 1974.

Shri Sushil Kumar (Roll No. 13)

With reference to your application dated X
to this Commission for the post of App.Mechanics

Grade Rs. 205 - 280 Railway Northern of Commission's

Employment Notice No.3/73 - 74, Category No.31,

it is stated that:-

- 1. You have not been selected.
- Interview is concerned but the final appointment will be made by the General Manager, N.Rly., New Delhi, who will, in due course send out an offer of appointment to you provided you are otherwise suitable.

NOTE: No further correspondence will be entered into.

Sd/-

Minmor

For ASSTT. SECRETARY,
RAILWAY SERVICE COMMISSION; ALLABABAD.

To,

B)

The General Manager,
N.Rly.Hd.Quarter,
Baroda House;
New Delhi.

Sir,

Subject: Delay in appointment against category

No.31, Employment Notice No.3/73-74

dated 15-10-73, of Sushil Kumar s/o

Sri Ram Gopal, Roll No.13, application

No. A 668595.

I have come to know through Railway Service Commission, Allahabad vides their letter No.RSCA/NR -40 dated 16-12-74 that I have been selected for the post of Apprentice Mechanic and the final appointment is be made by your office.

In this connection, I would like to inform you that my C I D police verification has been completed as & far back as Eight and Six months respectively, since then I am waiting still instructions for medical examination and appointment letter.

It is very long time that has passed and I have received my appointment letter, etc. from your office, which has caused great anxiety and uncertainty in my eareer.

Hence, I request you to kindly inform me per return post about the same, so that I may be able to manage to be relieved from my present department.

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in which I have been working after three wears
Diploma in Mechanical Engineering.

Thanks you for the trouble.

Yours faithfully,

Sd/-

(Sushil Kumar)

s/o Sri Ram Gopal,

2/44 141, Nawabganj,

Kanpur (UP)

Dated: 19-1-76.

18 VIIIVA

an a

To.

The Sr.Personnel Officer (RP), Northern Railway Head Qrs., Baroda House, New Delho.

Subject: Delay in appointment for the post of App.

Mechanic against Cat. No. 31 Notice No. 3/73-74.

Sir,

I was selected by Railway Service Commission Allahabad for the post of Apprentice Mechanic as intimated to me vide their letter No.RSCA/NR -40 dated 16-12-76/74. Thereafter the CID, police verification was also done sometimes in 1975.

After a long wait, approached your office during Oct. '75, but I was not given the right position, telling mee to still wait. Now I have come to know that the subject pannel has already been operated, people are already taking training at Lucknow.

Sir, as I have not received any such intimation, I request your honour that my name may be considered and included in the recent batch sent for training in the current months and oblige.

Thanking you for in anticipation, Yours faithfully,

(Sushil Kumar) s/o Sri Ram Gopal, H.No.2/141, Nawabganj, Kanpur(UP)

Dated: 31-1-76

lan

Copy handed over to: SPO(RP) by hand on 31-1-76.

Skriman

To,

The Senior Personnel Officer (RP), N.Rly., Hd. Quater, Baroda House, New Delhi.

Sub: Delay in appointment for the post of App. Medhanic against Cal. No. 31, Employment Notice No. 3/73-74.

Sir,

I was selected by Railway Service Commission Allahabad for the post of App Mechanic as intimated to me vide their letter No.RSCA/NR-40 dt.16-12-74.

Today, I have come to know from your office that my appointment letter was issued on wrong address i.e. on 2/41, Nawabganj, Kanpur due to clerical mistake while the address should be 2/141, Nawabganj, Kanpur.

Hence, I request your honour to kindly issue me another appointment letter and to include my name in the recent batch which has started training in Jan. '76.

Thanking you,

Yours faithfully, Sd/-

Sushil Kumar,

2/141, Nawabganj,

Kanpur.

One copy handed over to decling Asstt. Shri Thakur and one copy handed over to Sri Kochar personally on date 8.3.76

GM

Sd/-Sushil Kumar 8-3-76.

1 mon

220 E/260 XIV(Rec II)

136

Dated: 18-3-76

Sh. Sushil Kumar,

s/o Sh. Ram Gopal,

House No. 2/141, Nawabganj,

Kanpur-2.

Sub: Appointment for the post of Apprentice
Mechanic.

Ref: Your application dated 8-3-76.

Since the life of the panel has already been lapsed, it is regretted that your request for appointment for the above post cannot be considered at this end.

Sd/-

Sr.Personnel Officer(RP)

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To,

The Sr.Personnel Officer (R.P.)

Northern Railway Headquarters

Baroda House;

New Delhi.

Dear Sir.

Your letter No.223E/260-XIV(Recpt)dated

18-3-76 addressed to the undersigned was received

by me. The contents of the letter I should be permitted to say are not only surprising but also were very shocking.

In this connection, you will please permit

me to recall my personal visits to you on 8-3-76,

when I handed over to you my letter dated the same
personally pointing out you, office mistake committed

with regard to my postal address. On this date your
good self promised to look to my case throughly

and assue an appointment letter appointing me as

App. Mech. Assistant against Category No. 31 employment

Notice No. 3/73-74. Instead of receiving an appointment
letter fam from you, I was shocked to receive your
letter under reference stating therein that I had not
been selected, reasons of which are best known to
your good self.

I may be permitted to state further just we to communate the whole history of my case to you.

i) that I was selected by Railway Service Commission, Allahabad for appointment of

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Mumar

App. Mech. and the General Manager, New Delhi would issue the appointment letter vide Railway Service Commission, Allahabad letter No. RSCA/NR/40 dated 16-12-1974 sent to me under registered cover:

- ii) I awaited the said appointment letter till the month of October, 1975 and not receiving the so called appointment letter, I approached personally your Office and I was then promised that the appointment letter would be issued to me in due course of time latest by the month of Dec. 1975.
- that the batch of candidates approved by the Railway Service Commission, Allahabad subsequently in the year 1975 against employment notice No. 1/74-75 had already been given appointment letters from your Office and such candidates had been receiving due training at Lucknow. I again approached your Office in person in the month of January 29th and 30th, 1976. Then I regret to say that my approach to the dealing assistant of the Department was not appreciated with the result that I had to approach your good self personally. Inspite of your good efforts, I could not get any satisfactory reply either from the dealing Assistant or from your good self.
- iv) I was then compelled to make a personal approach to the Secretary to the General Manager,
 Shri Shah, who had very kindly takenup my case and

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Mr. mark

instructed you to look my case and to dispose it off at the earliest possible date.

v) Then you had very kindly informed the Secretary Sri Shah that my appointment letter would be sissued to me in a week's time.

Now instead of getting an appointment letter from your good self, I received the letter under reference informing me that my candidature had been cancelled for no fault of mine.

I therefore request you to please go through my case afresh and do justice to my case.

Thanking you,

Yours faithfully,

Sd/-

(Sushil Kumar) 2/141, Nawabganj, Kanpur.

Copies to:

- 1. The Railway Minister (by name), Govt. of India for his kind information and justice.
- 2. The General Manager, Northern Railway for information with a request to call for the whole case for his kind perusal and if justice demands decision in my favour to rectify it.
- 3. Chairman, Railway Service Commission, Allahabad for information and justice.

(Sushil Kumar)

In.

Colo mark

Gajendra Nath Chaturvedi M.A. (Eng.Litt., Pol.Sc.Hist) LL B, Sahitya Ratna Advocate.

HOME ADDRESS: 128/15.Kidwai Nagar, KANPUR-11 Court Compound, Kanpur Date. 24-1-77.

Regd. A. D.

The General Manager, Northern Railway, Baroda House, New Delhi.

Notice u/s 80 C.P.C.

Dear Sir.

Under the instructions of my client, Shri Sushil Kumar son of Sri Ram Gopal r/o House No. 2/141, Nawabganj, Kanpur, I write to you as under:

- 1. That the Railway Service Commission, Allahabad, advertised the posts for the selection of Apprentice Mechanics vide employment notice no.3/73-74 at Cat.No.31 in the press dated 15-10-73 and the last date for submission of the applications was 24-10-73.
- 2. That my client made an application with form no.A 668595 in response to the above advertisement and accordingly he was called for the written test at Allahabad on 18-8-74 vide letter no.RSCA/NR-40 dated 1-8-74 and he was alloted the Roll.No.13 (Thirteen).The examination was conducted at K.P. Girls School, Kamla Nehru Road, Allahabad.
- That on the basis of the said written examination, my client was called for an interview by the Railway Service Commission and it was held on 8-10-74 at Allahabad. The interview letter was dated 23-9-74, and numbered as RSCA/NR-40.

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- 4. That my client received a Regd.Letter from the Railway Service Commission intimating him that the Commission had recommended recommended his name for the appointment to the General Manager, Northern Railway and he would get the appointment letter in due course of time from the General Manager's Office. This intimation was dated 16-12-74, with reference no.RSCA/NR 40.
- 5. That the police verification and the CID enquiry about the candidate was made some times in the months of March z to June 1975.
- police and the CID, the candidate concerned i.e.my client waited long for the appointment letter from the General Manager office but he heard nothing upto the month of October 75 near about. My client made a personal approach in the office of the General Manager in the Month of Oct. 1975 and at that time he was told that he would get intimation regarding his training and appointment in due course of time:
- That my client did not receive any intimation from the office concerned upto the end of Dec. 1975 as told in the office during his last visit there. He again was compelled to address a letter in the name of the General Manager, Northern Railway requesting him for early appointment; but my client heard nothing in its reply. The said letter has been duly received in the office.

Res

- That my client learnt from the System 8. Training School, Northern Railway, Charbagh, Lucknow that the candidates of the above said examination select list had undergone training. This information created great anxiety in my client's mind and he personally went to Delhi and sought interview with the Senior Personnel Officer (R.P.) Northern Railway and appraised him about the full situation. My client delievered a letter also to him (SPO) during my client's meeting with min requesting for the appointment letter. My client was given assurance that hw would get the intimation of his appointment and training within a couple of days but to his surprise and disappointment he got nothing in response to the assurance given during personal interview.
 - That my client waited upto the 1st week of 9. March, 1976 for the appointment letter but he heard nothing and was again forced to visit Delhi on 7-3-76 and again sought interview with the Senior Personnel Officer (RP) Northern Railways and he directed to meet his subordinates but of no avail. During the meeting with subordinates personnels it was revealed that the appointment letter by mistake of the office, was sent on the wrong address to my client and he was assured that the mistake would be corrected and he would get intimation of appointment at the correct address with in the week. This fact of sending the appointment letter on the wrong address to my client, was brought to the notice of SPO(RP) Northern Railway by an application dated 8-3-76 and

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the same has also been received in the office.

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- 10. That to the utter supprise and in contrary to the assurance given to my client by the SPO(RP) N.R., Delhi, he got a letter no.220 E/260 XIV (Rectt) dated 18-3-76 from the SPO(RP)N.R.New Delhi intimating him that his request for the appointment of the the above post cannot be considered as the life of panel recommended xx has been lapsed.
- 11. That after the receipt of the letter referred in the above para my client sent a Regd.letter to the SPO(RP) N.R. Delhi with the copies to the General Manager and the Chairman, Railway Service Commission. The applications have been duly received in the respective offices. After it, my client made personal approaches \pm in the office of the concerning officers at least 2 or 3 times but of no use. The last effort made in this direction was in the month of Dec.
- 12. That the letter no.220/E/260 XIV(Rectt) dated 18-3-76 of the SPO(RP) N.R. New Delhi is illegal without having any legal sanction behind it and it is not enforceable. My client has been selected legally by the Railway Service Commission Allahabad and he was never given a chance to report on duty without any reason. My client has a legal claim to get the appointment letter on the basis of the said recommendation of the Commission.
- 13. That the cause of action firstly arose when

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my client got the letter dated 18-3-76 no. 220 E/260-XIV (Rectt) of the SPO (RP) N.R. New Delhi on 24-3-76 when he was denied the reghtful claim to get the appointment letter from from the Railway Administration. It is due to the negligence and lapse of the Railway Administration that my client is being deprived of his rightful and legal claim to get the appointment letter. It again arose on subsequent other dates when he did not get the letter of appointment and it still continues too. That my client has been put to a loss since the date of his rightful claim of appointment of pays and allowances payable to my client on appointment on the post concerned. The loss comes about nearly to Rs.600/- per month from March, 1975 when the candidates of the said select list was sent to training. My client will also suffer for the loss of seniority due the the negligence of the

Through this notice, it is called upon that the letter no.220 E/260 -XIV(Rectt)dated

18-3-76 of the SPO(RP)N.R.New Delhi may please be withdrawn and my client be appointed on the post of Apprentice Mechanic asper recommendation of the Chairman, Railway Service Commission regarding employment notice 3/73-74 of Cat no.31 with in the statutory period failing which my client will be compelled to take legal action against the Railway Administration for the appointment on the said post

administration.

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13 June

and for the recovery of loss and damages in the form of pay and allowances and seniority at your costs and risk which you please note carefully.

It is hoped that the Railway administration would avoid un-necessary litigation and would not like to drag my client to take the recourse of law.

Yours faithfully, Sd/-

(G. W. Chaturvedi)

Advocate,

Court Compound,

Kanpur.

Merrord

No.220 E/262-XIV(Redt.)

Dated: 14-2-77

N. Rly. Hd. Qrs Office, New Delhi

Sh. Sushil Kumar, s/o Sh.Ram Gopal, House No. 2/141, Nawabganj, Kanpur-2.

> Sub: Appointment for the post of App. Mech. Ref: Your application dated 14-12-76.

It has been decided that you will be sent for training for the above post as and when the course starts. You should be prepared to join that course failing to which no further chance will be provided.

Sd/-

Sr.Personnel Officer (RP)

1 12 mining

To,
The General Manager (P),
Morthern Railway,
Baroda House,
New Delhi.

Dear Sir,

Sub: Restoration of seniority along with my .

other batchmates selected vide Railway

Service Commission Letter No.RSC/NR -40

dated 16-12-74.

With due respect I beg to submit the following for your kind consideration.

That I was selected as apprentice Mechanic by Railway Service Commission, Allahabad vide letter no.RSC/NR-40 dated 16-12-1974 and recommended to the General Manager, N. Rly. for appointment as such.

That the office of the General Manager(P) N.Rly.Baroda House, New Delhi dispatched appointment letters to all the candidates selected vide subject letter including my self but due to an official error, my appointment letter was dispatched at a wrong address.

That all the candidates except my self joined the training as apprentice Mechanic in the month of April, 1975 but I was deprived of the opportunity due to an official error and no fault on my part.

That when I came to know of the fact, I approached the office of the General Manager (P)

N.Rly: New Delhi personally and through several representations dated 19-1-76,24-1-76,31-1-76,8-3-76

17-7-76 and finally a notice U/s 80 & CPC. by my advocate was served on the General Manager, N.Rly.

New Delhi for appointment as apprentice Mechanic and restoration of seniority which I would have got, had I been appointment along with my batch mates in April, 1975.

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That in response to the notice, I was appointed as apprentice mechanic on 16-6-77, but my seniority was not restored and thus I was superceded by my juniors of my batch as well as those appointed in the intervening period.

Therefore, it is prayed that my original seniority may please be restored of which I was deprived due to an official error, so that I do not become a victim of supercession by my juniors all along my service career.

Thanking you,

Yours faithfully,

Sd/-

Sushil Kumar,

C/Man Gr. 'B''C & W Fitter)

C & W Workshops, Alambagh,

Lucknow.

Dated: 3-4-85.

Copy in advance to: General Manager(P) N.Rly.Baroda House, New Delhi.

W. www.

To,
The General Manager(P),
Northern Railway,
Baroda House,
New Delhi.
Dear Sir.

Sub: Restoration of Seniority along with my other batch mates selected vide Railway Service Commission letter No.R.S.C./
N.R.-40 dated 16-12-1974.

With due respect, I beg to submit the following for your kind consideration.

That I was selected as apprentice Mechanic by Railway Service Commission, Allahabad vide letter No.R.S.C./N.R.-40 dated 16-12-74 and recommend to the General Manager N.Rly.for appointment as such.

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That when I came to know of the fact, I approached the office of the General Manager (P) N. Rly. New Delhi personally and through several representations dated 19-1-76, 24-1-76, 31-1-76, 8-3-76, 17-7-76 and finally notice: U/s 80 CPC by my advocate was served on the General Manager, N. Rly. New Delhi for appointment as apprentice Mechanic and restoration of Seniority which I would have got, had I been appointed along with my batch mates in April. 1975.

That in response to the notice, I was appointed apprentice Mechanic on 16-6-77 but my seniority was not restored and thus I was superceded by my juniors of my batch as were those appointed in the intervening period.

Therefore, It is prayed that my original seniority may please be restored of which I was deprived due to an official error, so that I do not become a victim of supercession by my juniors all along the my service career.

Thanking you,

Yours faithfully,

Sd/_

(Sushil Kukar) C/Man,Gr.A(C&W Fitter) C&W Workshops,Alambagh, Lucknow.

of Williams

Dt.15-3-88 ·

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